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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

R.A.64/2001
IN
O.A.258/2000

New Delhi, this the 13th day of February, 2001

HON'BLE SHRI S.A.T. RIZVI, MEMBER (ADMN)

Pratibha Sharma & Ors.

...Applicants

VERSUS

Union of India & Ors.

...Respondents

O R D E R

RA No.64/2001 has been filed by the applicants for review of the order passed in OA-258/2000 on 01.01.2001.

2. After going through the RA, I find that the review applicants have tried to re-argue the case by agitating more or less the same issues which they had raised in the OA. The various points taken in the RA were considered on the basis of the material on record while deciding the OA.

3. After going through the RA, I do not find any error apparent on the face of the record which may require review of my order under Order XLVII Rule 1 CPC read with Rule 22 (3)(f)(i) of the Administrative Tribunals Act, 1985. In the circumstances, the RA is rejected.



(S.A.T. RIZVI)
MEMBER (A)

/sunil/